

ITEM NO.63 Court 13 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1805/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION.

IA No. 147377/2021 - APPLICATION FOR PERMISSION

IA No. 146330/2021 - CLARIFICATION/DIRECTION

IA No. 146331/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 146332/2021 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Pranjal Kishore, Adv.
Mr. Aditya Jain-1, AOR

Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Ms. Aishwarya Bhati, ASG
Mr. Rajat Nair, Adv.
Mr. Amit Sharma, Adv.
Mr. Sughosh Subramanian, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balaram Das, AOR
Mr. Gurmeet Singh Makker, AOR

Ms. Manisha Lavkumar Sr. Adv.
Ms. Deepanwita Priyanka, AOR

Mr. Sumeer Sodhi, AOR

Mr. Aviji Mani Tripathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

An affidavit has been filed on behalf of the State of Gujarat, pursuant to our order dated 18.11.2021. A modified Government Resolution dated 21.11.2021 is placed on record along with the Government Resolution dated 20.11.2021 and Simplified Form issued by the State on 21.11.2021.

Having gone through the modified Government Resolution dated 21.11.2021, we are *prima facie* of the opinion, subject to hearing Mr. Tushar Mehta, learned Solicitor General, that it requires further modification and/or clarification.

At the request of Mr. Tushar Mehta, learned Solicitor General, Put up on 29.11.2021.

In the meantime, at least *ex gratia* amount of compensation of Rs.50,000/- should be paid to those whose particulars are already available with the Government because they are already having the data of the persons who died due to Covid-19, as so far as those persons are concerned they have died due to Covid-19 even as per the Government.

We call upon the Union of India to gather the information from all the States whether our earlier order of payment of *ex gratia* payment of Rs.50,000/- and constitution of Grievance Redressal Committees have been complied with by other States or not.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(V.M. BHATNAGAR)
BRANCH OFFICER